

आयकर अपीलिय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, "B" JAIPUR

श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष  
BEFORE: SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 78/JP/2020  
निर्धारण वर्ष/Assessment Year : 2009-10

Bhargavi Hotels and Resorts Pvt. Ltd. A-12, Airport Plaza, Tonk Road, Durgapura, Jaipur.	बनाम Vs.	The ITO, Ward-6(4), Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No. AADCB0132E		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Shri Surendra Shah (CA)  
राजस्व की ओर से / Revenue by : Smt. Runi Pal (Addl.CIT)

सुनवाई की तारीख / Date of Hearing: 01/04/2021  
उदघोषणा की तारीख / Date of Pronouncement: 01/04/2021

आदेश / ORDER

**PER: SANDEEP GOSAIN, J.M.**

The present appeal has been filed by the assessee against the order of CIT(A)-I, Jaipur dated 19.11.2019 for the assessment year 2009-10.

2. Hearing of the appeal was concluded through video conference in view of the prevailing situation of Covid-19 pandemic.

3. The Id. Counsel for the assessee furnished application for withdrawal of this appeal. The contention made in the said application reads as under:-

"Hon'ble Sir,

*Subject :- Withdrawal of Appeal No. ITA No. 78/JP/2020 for AY 2009-10 regarding Bhargavi Hotels and Resorts Pvt. Ltd. (PAN: AADCB0132E)*

*The appellant has opted for resolution of dispute under Vivad Se Vishwas Scheme. Her application for the same has been accepted for the Income Tax Department and Form No. 3 has been issued by PCIT, Jaipur on 31.01.2021.*

*In view of this the appellant do not intend to pursue the appeal filed by her and seeks your approval for withdrawal of appeal*

*Kindly allow the withdrawal of appeal*

*Thanking you*

*(Surendra Shah)*

*Authorized Representative"*

4. The Id. DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under "Vivad Se Vishwas Scheme", we permit the assessee to withdraw this appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 01/04/2021.

Sd/-

(विक्रम सिंह यादव)

(Vikram Singh Yadav)

लेखा सदस्य / Accountant Member

Sd/-

(संदीप गोसाई)

(Sandeep Gosain)

न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 01/04/2021.

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Bhargavi Hotels and Resorts Pvt. Ltd.,  
Jaipur.
2. प्रत्यर्थी / The Respondent- ITO, Ward-6(4), Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur.
6. गार्ड फाईल / Guard File {ITA No. 78/JP/2020}

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar